CP NO. 49/2007 RT No.17/2016

Gurlal Singh Grewal & Ors.

... Petitioners

Versus.

M/s Upper India Steel Manufacturing

...Respondents

Present:

case.

Mr. A.S.Narang, Advocate for petitioners.

Ms. Munisha Gandhi, Senior Advocate with Mr. Saurabh Kalia,

Advocate for respondents.

Learned counsel for the petitioners has informed that petitioners No.17 and 28 to 30 have already withdrawn the petition. Prayer of petitioners No.17 and 28 to 30 for seeking permission to withdraw the petition was allowed on 07.08.2012 and 14.12.2011, respectively. Learned counsel for petitioners however submits that another application filed by petitioner No.31 seeking permission to withdraw the petition is still pending but an application has already been filed for transposing him as well as petitioners No.17 and 28-30 as proforma respondents. That application be argued along with the main

Post the matter for arguments to 18.10.2016. Learned counsel for petitioners would file two sets of Paper Book at least three days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

September 26, 2016

arora